

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 203
IB-418/ND/2022
IA-4313/2022

IN THE MATTER OF:

Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mr. Sumit Goyal

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 16.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SHRI. RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent : Adv. Rajat Srivastava, Personal Guarantor, Mr.
Amit Dhall Advocate

For the RP : PCS Kunwarpreet Singh and Prakul Thadi in IA.
4313/2022

ORDER

IA-4313/2022: In terms of the order dated 17.11.2022, the right of the Respondent (Guarantor) to file reply in response to the report of IB-418/ND/2022 was closed.

Nevertheless, list the matter for final arguments/disposal before the Regular Bench on 20.02.2023.


(RAHUL BHATNAGAR)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)